

(J.H.C. Sch. 1-7)

From:

Ram Sharma,
Registrar (Administration) I/c.,
High Court of Jharkhand,
Ranchi.

☎ : Office – 0651-2481449

Fax No. – 0651 – 2481116

File No. XXII(6)/1/2018-19/Apptt.

Letter No. _____/Apptt.

Dated: _____

To,

1. Sri Rajeev Ranjan, District & Addl. Sessions Judge, Bokaro
2. Sri Shyam Nandan Tiwary, District & Addl. Sessions Judge, Chaibasa
3. Sri Ashutosh Dubey, District & Addl. Sessions Judge, Chatra
4. Sri Santosh Kumar No. 2, District & Addl. Sessions Judge, Daltonganj
5. Sri Sanjay Kumar Choudhary, District & Addl. Sessions Judge, Deoghar
6. Sri Rajeev Kumar Sinha, District & Addl. Sessions Judge, Dhanbad
7. Sri Pawan Kumar, District & Addl. Sessions Judge, Dumka
8. Sri Sambhu Lal Shaw, District & Addl. Sessions Judge, Garhwa
9. Sri Dhruva Chandra Mishra, District & Addl. Sessions Judge, Giridih
10. Sri Yogesh Chandra Verma, District & Addl. Sessions Judge, Godda
11. Sri Kanwal Jeet Chopra, District & Addl. Sessions Judge, Gumla
12. Sri Kaushal Kishor Jha No.2, District & Addl. Sessions Judge, Hazaribagh
13. Sri Subhash, District & Addl. Sessions Judge, Jamshedpur
14. Sri Bipin Bihari Gautam, District & Addl. Sessions Judge, Jamtara
15. Sri Satyakam Priyadarshi, District & Addl. Sessions Judge, Khunti
16. Sri Sanjay Kumar Singh No.2, District & Addl. Sessions Judge, Koderma
17. Sri Manoj Kumar Tripathi, District & Addl. Sessions Judge, Latehar
18. Sri Kankan Pattadar, District & Addl. Sessions Judge, Lohardaga
19. Sri Rakesh Kumar, District & Addl. Sessions Judge, Pakur
20. Sri Om Prakash, District & Addl. Sessions Judge, Ramgarh
21. Sri Dinesh Kumar, Addl. Judicial Commissioner, Ranchi
22. Sri Prabhat Kumar Sharma, District & Addl. Sessions Judge, Sahebganj
23. Sri Niraj Kumar Vishwakarma, District & Addl. Sessions Judge, Saraikela
24. Sri Madhuresh Kumar Verma, District & Addl. Sessions Judge, Simdega

Sub: - Nominations for attending One day (C-VII) Conference on Challenges & constraints faced in implementation of NDPS Act scheduled to be held on 2nd February, 2020 at Judicial Academy Jharkhand, Ranchi.

Sir,

I am directed to inform that the Hon'ble Court has been pleased to nominate you for attending One day (C-VII) Conference on Challenges & constraints faced in implementation of NDPS Act scheduled to be held on 2nd February, 2020 at Judicial Academy Jharkhand, Ranchi on the following topic:

- Procedural Safeguard in matter of Search, Seizure & Forwarding of Sample to SFSL with special reference to Section 42, 43, 44, 46, 50, 52A

You are, therefore, directed to report at the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 02.02.2020 at 9:30 A.M. in proper dress with relevant books.

Accordingly, you are accorded necessary permission for attending the aforesaid Conference.


I am further directed to inform that the arrangement for stay for the participants have been made in Hostels at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi from the evening of 01st February, 2020 till the evening of 02nd February, 2020.

Yours faithfully,
Sd/- **Ram Sharma**
Registrar (Administration) I/c.

Memo No. 270 /Apptt.

Dated, Ranchi, the 18/01/2020

Copy forwarded to all the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi for information and needful / the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 2896/JAJ dated 20.12.2019 / the Member Secretary, JHALSA, Ranchi / the C.P.C. I/c, e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.


18-01-2020

Registrar (Administration) I/c.